

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:58
ANSWERED ON:13.03.2012
CRIME AGAINST SC ST WOMEN
Lal Shri Kirodi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether crime against women particularly the SC/ST women and women from North-Eastern States are increasing in various parts of the country;
- (b) if so, the number of such cases registered during each of the last three years and the current year separately, State-wise including the National Capital Territory of Delhi;
- (c) the total number of accused arrested and the action taken against them during the said period, State-wise; and
- (d) the steps taken by the Government to check such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): As per the information provided by the National Crime Records Bureau (NCRB) State/UT wise details of crimes under different heads and cases registered, cases charge sheeted, cases convicted, persons arrested, person charge sheeted and persons convicted for crimes against women for the years 2008, 2009 and 2010 respectively is given at Annexure. Under crime against SC/ST Women, data on rape cases by SC/ST women by non SCs/STs is collected by NCRB. A total of 1457, 1346 and 1349 cases of rape of SC women by non SCs and total of 585, 583 and 654 cases of rape of ST women by non STs were registered in the country during 2008, 2009 and 2010 respectively. However, data on crimes against women from North Eastern States in other states are not maintained separately by NCRB.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST Women lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST and Women. Ministry of Home Affairs has sent detailed advisories dated 01st April, 2010 and 4th September, 2009 on crimes against SC/ST and Women respectively to all States/ UTs.

The advisory on women have inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, improve the quality of investigations, minimize delays in investigations of crime against women, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centres. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila /children help desk' at police station level.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.